

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 160 of 2020

IN THE MATTER OF:

Siemens Healthcare Pvt. Ltd.

...Appellant

Versus

Ausadh Vyapaar Pvt. Ltd.

...Respondent

**For Appellant: Mr. Anil Airi, Sr. Advocate with Mr. Nishant Menon,
Mr. Deepesh, Ms. Mahima Wahi, Mr. Manit Moorjani,
Mr. Mubit Ruhella and Ms. Sukanya Lal, Advocates**

For Respondent: None

ORDER

05.03.2020 There is no appearance on behalf of the Respondent. Notice sent through Speed Post has reportedly not been delivered to Respondent. As per the Report of the Registry, notice has reportedly been delivered back at Lodhi Road Office that is earlier Venue of this NCLAT. In the given circumstances, we allow the Appellant to serve the Respondent through substituted service.

Let notice be published in English Daily Statesman published from Calcutta and in Anand Bazar Patrika in Bengali Language.

Appellant to submit the draft of notice for publication to the Registrar who shall approve the same within one week. Relevant cuttings of aforesaid newspapers be provided before the date of hearing.

Post the Appeal 'For Admission (After Notice) on **22nd April, 2020.**

[Justice Bansilal Bhat]
Member (Judicial)

[Shreesham Merla]
Member (Technical)

[Alok Srivastava]
Member (Technical)

Basant B./nn